

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "D" : DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA.No.6293/Del./2012
Assessment Year 2009-2010
&
ITA.No.680/Del./2014
Assessment Year 2010-2011

M/s. OIP Sensor Systems India Liaison Office, B-33, Greater Kailash-1, New Delhi – 048 PAN AAACO6131B	vs.	The Dy. Director of Income Tax, Circle-2(1), International Taxation, New Delhi – 2.
(Appellant)		(Respondent)

For Assessee :	Shri Deepesh Jain, C.A.
For Revenue :	Dr. Prabha Kant, CIT

Date of Hearing :	01.02.2021
Date of Pronouncement :	01.02.2021

ORDER

PER BHAVNESH SAINI, J.M.

Both the appeals by the Assessee are directed against the assessment order Dated 19.10.2012 passed under section 144C r.w.s.143(3) of the I.T. Act, 1961, for the A.Y. 2009-2010 by DDIT, Circle-2(1), International Taxation

and assessment order Dated 04.01.2014 under section 144C(13) read with section 143(3) of the I.T. Act, 1961, for the A.Y. 2010-2011 passed by DDIT, Circle-2(1), International Taxation, New Delhi.

2. We have heard the Learned Representatives of both the parties through video conferencing.

4. Learned Counsel for the Assessee seeks permission to withdraw both the appeals as the matters are settled under VIVAD SE VISHWAS SCHEME, 2020 and requisite Forms have been issued in favour of the assessee.

5. In view of the above, both the appeals of assessee are dismissed as withdrawn.

6. In the result, appeals of the Assessee are dismissed.

Order pronounced in the open Court.

Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 01st February, 2021
VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'D' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.